दिल्ली से उत्तर प्रदेश के पूर्वी क्षेत्रों को तार में जने में विलम्ब

*258 श्री कलराज सिश्र : क्या संचार मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को पता है कि दिल्ली से उत्तर प्रदेश के पूर्वी जिलों विशेषकर स्राजमगढ़, गाजीपुर, जोनपुर, बलिया तथा देशिया जियों को भेजे जाने वाले अत्यावश्यक तार बहुत स्रधिक विलम्ब से पहुंचते हैं;
- (ख) यदि हाँ, तो सकार इस मामले में क्या उन्चारी कदम उठाने का विचार रखती है; ग्रीर
- (ग) क्या सरकार को उन जिलों में तारों के न पहुंचने के सम्बन्ध में कोई शिकायतें प्राप्त हुई हैं !

[Delay in sending telegraphs from Delhi to Eastern regions of U.P-

*258. SHRI KALRAJ MISHRA: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether Government are aware that urgent telegrams sent from Delhi to the district of eastern Uttar Pradesh, particularly Azamgarh, Ghazi-pur, Jaunpur, Balli and Deoria districts reach very late;
- (b) if so, what remedial steps Government propose to take in the matter; and
- (c) whether Government have received any complaints regarding non-receipt of telegrams in those districts?

संबार मंत्री (श्री सी० एम० स्टीफन): (क) जी हाँ। पारेषण में विलम्ब होने की कुछ कुछ रिपोर्ट प्राप्त हुई हैं।

- (ख) विलम्ब को कम करने के लिये निम्न उपचारी कदम उठाये जा रहे हैं:---
- (i) सिंकट उपलब्धता को सुधारने के लिये इस क्षेत्र में यू०एच०एफ० संयोजन

†[] English translation. 465 RS—12.

लागू करने की संभावना की आँच की जा रही है।

- (ii) अन्तर्वर्ती पारगमन स्टेशनों पर विलम्ब को कम करने के लिये पर्यवेक्षण में कड़ाई की जा रही है;
- (iii) इन तारघरों में सहायक विशुत पृक्ति की व्यवस्था करना;
- (iv) दिल्ली से बाराणसी के लिये एक अतिरिक्त सर्किट की व्यवस्था करना;
- (ग) कुछ शिभायतें प्राप्त हुई हैं ऋौर, इन पर ध्यान दिया जा रहा है।

[THE MINISTER OF COMMUNI-CATIONS (SHRI C. M. STEPHEN): (a) Yes, Sir. There have been some reports of late transmissions.

- (b) The steps being taken to mini mise the delays are:
 - (i) The possibility of introducing UHF links in this area is under examination to improve circuit availability;
 - (ii) reduce delays at the intermediate transit stations by enforcing stricter supervision;
 - (iii) arrange provision of stand-by power supplies at these telegraph offices;
 - (iv) provide an additional trunk circuit to Varanasi from Delhi.
- (c) A few complaints have been re ceived and these are being looked intol.

Scheduled Castes and Scheduled tribes people in possession of land more than two Hectares.

*259. SHRI PANDURANG DHARMAJI JADHAV: Will the Minister of AGRICULTURE be pleased to state:

(a) what is the number of Scheduled Castes/Scheduled Tribes, Vimu-kta Jatis, semi-nomadic people possessing land not less than two hectares for one family;

- (b) what is the number of beneficiaries of these castes; castewise who have been given Government lands as the landless families;
- (c) what is the number of cases of encroachment on Government land by the landless Secheduled Castes/Tribes and how many cases of litigation are pending in courts regarding encroachment;
- (d) whether there are cases of illegal possession or encroachment of land belonging to the Scheduled Castes/Tribes, Vimukta Jatis, somi-nomadic tribes by the caste Hindus or others; and
- (e) what are the efforts made by Government for rehabilitation of the homless and landless adivasi families State-wise?

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION (RAO BIRENDRA SINGH): (a) So far as known to the Government of India, the land records maintained by the State Governments do not show the holdings Of land on the basis of castes, tribes etc.

- (b) The Government of India only monitor progress in distribution of ceiling-surplus lands under the revis ed ceiling laws. According information available latest with them, nearly 1.45 lakh persons belong ing to the scheduled tribes and 4.70 lakhs persons belonging the scheduled castes have been allotted surplus land under the revised ceiling laws
- (c) The State Governments do not classify encroachments according to castes, tribes, etc.
- (d) Yes, Sir. With a view to curbing such alienations. States have made legal provisions prohibiting the alienation of land belonging to tribals to non-tribals without sanction of competent authorities. Some States have also made similar provisions in the interest of scheduled caste landholders.

(e) A statement is appeared. [See Appendix CXIV Annexure No. 82].

New Variety of Rice

- *260. SHRI V. P. MUNUSWAMY: Will the Minister of AGRICULTURE be pleased to state:
- (a) whether any new variety of rice has been evolved by the Krishi Vigyan Kendra in the Union Terri tory of Pondicherry during the last five years;
- (b) if so, what are the details in this regard; and
- (c) whether any recognition or award has been given to the scientists who have evolved this variety?

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUC-TION (RAO BIRENDRA SINGH): (a) Yes, Sir.

- (b) As a result of research work on rice breeding, two varieties ie. Pondi-cherry-1 and Pondicherry-2 have been evolved. Their yields are 15 to 20 per cent more than the local varieties.
- (c) While this work has been recognized, no award has been given.

increase in loan for construction of houses for LIG and MIG people in West Bengral

- 904. SHRI SYED SHAHEDULLAH: Will the Minister of **WORKS AND** HOUSING be pleased to state:
- (a) whether it is a fact that the West Bengal Government have requested the Central Government to increase the Housing and Urban Development Corporation's loan to the Lower and Middle Income Group people in that State for the construction of houses; and
- (b) if s'O, what steps Central Government have taken in this regard?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) and (b) No request from West Bengal Government to increase HUDCO's loan to the Lower and Middle Income Group people in that State, for construction of houses, has been received.